

ing it now. Secondly, I want to ask whether he is going to make the same mistake of giving only Rs. 5 to the lowest category of employees who are very much agitated.

Shri T. T. Krishnamachari: I would like to submit that when I said yesterday that I would announce a decision within a week, I did not mean that we had not considered it. As a matter of fact, Government servants, innumerable thousands of them, are interested in this matter and files have been going up and down for over a month and everybody knows that something is happening. I had to get some clearance from my colleagues and I placed certain proposals before them yesterday. The final form has to be drafted and I can certainly say that I will place it on the Table of the House on Monday before it is finally issued. It will be issued only thereafter. I am not in a position now to go into the details of what I am going to say because the final form is still in the stage of formulation. Of course there is nothing very difficult to guess in this matter. The broad pattern is known; it is laid down. We may make some variations in it. But broad patterns are known. Anybody can make a calculation. I would only submit that so far as I am concerned, once I take a decision, I will certainly make an announcement in the House before I give it to anybody else and I can assure the House that I will place a statement on the Table of the House on Monday morning.

Shri S. M. Banerjee: Sir, on a clarification. I am happy that the hon. Finance Minister is going to make the announcement on Monday. But my point is this. There are certain variations.

Mr. Speaker: He says he will take the decision and announce it here on Monday. (Interruption).

Mr. Speaker: Order, order.

Shri S. M. Banerjee: Why should they get impatient, I do not know. Kindly listen to me.

Mr. Speaker: Shri Banerjee should address me.

Shri S. M. Banerjee: They are provoking me. I am a hungry man today; why should they provoke me? I request the Finance Minister, through you, Sir, to tell us whether these slabs as reported in the press are correct—whatever has appeared. I want to know whether the Finance Minister will take note of the fact that there is a growing discontent among the low-paid staff, and if it is a fact that the increase is going to be only Rs. 5 in their case, whether it is not just adding insult to injury.

Mr. Speaker: Order, order. He has heard all that.

Shri Dinen Bhattacharya (Serampur): I gave a calling attention notice....

Mr. Speaker: That can be known.

Shri Dinen Bhattacharya: Thousands of defence employees will be on hunger strike from today and tomorrow, and the hon. Minister of Defence should tell us....

Mr. Speaker: Order, order.

Shri Dinen Bhattacharya: It is a very simple question. I expect at least a statement from the Defence Minister.

Mr. Speaker: He cannot ask for it in this manner.

12.12 hrs.

PAPERS LAID ON THE TABLE

AGREEMENT re. FIFTH STEEL PLANT IN INDIA

The Minister of Steel and Mines (Shri Sanjiva Reddy): I beg to lay

[Shri Sanjiva Reddy]

on the Table a copy of Agreement signed on the 27th January, 1965, between the President of India and British American Steel Works for India Consortium (Basic) regarding the proposed Fifth Steel Plant in India. [Placed in Library. See No. LT-4247/65].

STATEMENT *re* ACTION TAKEN BY THE GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:

- (i) Statement No. 1.—Eleventh Session, 1965 (Third Lok Sabha).
- (ii) Supplementary Statement No. IV.—Tenth Session, 1964 (Third Lok Sabha).
- (iii) Supplementary Statement No. VI.—Ninth Session, 1964 (Third Lok Sabha).
- (iv) Supplementary Statement No. XI.—Seventh Session, 1964 (Third Lok Sabha).
- (v) Supplementary Statement No. XIII.—Sixth Session, 1963 (Third Lok Sabha).
- (vi) Supplementary Statement No. XIV.—Fifth Session, 1963 (Third Lok Sabha).
- (vii) Supplementary Statement No. XVII.—Fourth Session, 1963 (Third Lok Sabha).
- (viii) Supplementary Statement No. XI.—Sixteenth Session, 1962 (Second Lok Sabha).

[Placed in Library. See No. LT-4248/65 to LT-4255/65].

Shri S. M. Banerjee (Kanpur): Sir, if I am not mistaken, you remember that the hon. Defence Minister, Shri Y. B. Chavan, in reply to a calling attention notice about the proposed retrenchment of 2,400 permanent employees having ten to 20 years' service in the EME workshops, gave a solemn assurance on the floor of this House that though they have been declared surplus, efforts will be made to provide alternative jobs to them. I am sorry to say that nobody has been provided alternative jobs. I want to know—

Mr. Speaker: Mr. Banerjee, that has nothing to do with this.

Shri S. M. Banerjee: That was an assurance.

Mr. Speaker: That cannot be taken up just at this moment. He should not utilise the opportunity in this manner.

Shri S. M. Banerjee: Should not the Committee on Assurances and Promises, etc., say anything about it, Sir?

Mr. Speaker: Order, order. He will hear me. This is an item about which Shri Satya Narayan Sinha has placed a statement on the Table; it deals with action that has been taken in certain cases. The whole thing concerning other assurances and so on is not open just at this moment. He has only placed a paper on the Table, and Shri Banerjee is raising so many other points which have no relevance at all.

Shri S. M. Banerjee: Sir, on a point of order.

Mr. Speaker: There is no use interrupting the proceedings.

Shri S. M. Banerjee: If it is not a point of order, I would not raise it now.

Mr. Speaker: Shri T. N. Singh.